

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 826/2019

(Arising out of impugned final judgment and order dated 26-10-2018 in APP No. 38664/2018 passed by the High Court Of Judicature At Allahabad)

RAMESH KUMAR CHHABRA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 09-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. S. Hariharan, Adv.
Mr. P.J. Rajeshwaran S., Adv.
Mr. Amaan Shreyas, Adv.
Mr. Mannat Tipnis, Adv.
Mr. Vikash Singh, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mrs. Ranjana Narayan, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. Mohd Akhil, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Rajat Nair, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Ishaan Joshi, Adv.
Mr. Aayush Saklani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing be expedited.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR